

COURT-I**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)****APPEAL NO. 267 OF 2016 & IA NO. 562 OF 2016
AND
APPEAL NO. 190 OF 2017 & IA NO. 788 OF 2017****Dated: 9th October, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of:****APPEAL NO. 267 OF 2016 &
IA NO. 788 OF 2016****GRIDCO Ltd. ... Appellant(s)
Vs.
M/s Bhushan Power & Steel Ltd. & Ors. Respondent(s)****Counsel for the Appellant(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley****Counsel for the Respondent(s) : Mr. Rajiv Yadav
Mr. Aamir Zafar Khan for R-1****Mr. R. B. Sharma for R-2****APPEAL NO. 190 OF 2017 &
IA NO. 562 OF 2017****M/s Bhushan Power & Steel Ltd. ... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)****Counsel for the Appellant(s) : Mr. Rajiv Yadav
Mr. Aamir Zafar Khan****Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley for R-2****Mr. R. B. Sharma for R-3**

ORDER**I.A. No. 788 of 2017 in Appeal No. 190 of 2017****(Appln. for impleadment)**

For the reasons stated in the application, without expressing any opinion on the merits of the case, the application is allowed. Learned counsel for the appellant is directed to file amended memo of parties and also to carry out consequential amendments in the appeal within two weeks.

Application is disposed of.

APPEAL Nos. 267 of 2016 & 190 of 2017

Learned counsel for the respondents seek five weeks time to file reply. They may file the same on or before 14.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List these matters on **13.12.2017.**

(I. J. Kapoor)
Technical Member

ts/tpd

(Justice Ranjana P. Desai)
Chairperson